

transmitter at Bhuj by a high power (10 KW) TV transmitter with a 300 Mtr high tower is under implementation in Kutch district of Gujarat. There is, however, no approved scheme at present to set up TV Programme Production Facilities in the district.

(b) The site for the proposed high power TV transmitter at Bhuj has been taken over. Civil works for the construction of the tower and building have commenced. Orders for the transmitter and other allied equipment have also been placed on the manufacturers.

Bank Deposits in Kutch District in Gujarat

380. SHRI BABUBHAI MEGHJI SHAH: Will the Minister of FINANCE be pleased to state:

(a) the total amount of deposits in the scheduled commercial banks in Kutch district in Gujarat as on September 30, 1989;

(b) the sector-wise, amount of loans granted by these banks; and

(c) the ratio of loans given in the district to the total deposits?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). The deposits, advances and credit-deposit ratio of all scheduled commercial banks in District Kutch as at the end of June, 1989 (latest available) were as under:

Deposits	Rs. 552.04 crores
Credit	Rs. 100.71 crores
C : D Ratio	18.2%

The sector wise break up of credit deployment is not readily available. However, the information is being collected and will be

placed on the table of the House to the extent available.

Cases pending in M.P. High Court

381. SHRI RAGHAVJI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that one of the reasons for so many pending cases in Madhya Pradesh High Court is not filling the vacancies of Judges; and

(b) if so, the total number of vacancies of Judges in Madhya Pradesh High Court; the reasons therefor and the time by which these vacancies are likely to be filled?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As pendency of large number of cases is due to several complex factors like increased institution of court cases, enactment of numerous laws creating new rights and obligation, increase in industrial development, trade and commerce, etc.

(b) As on 26.12.89, there were 7 vacancies of permanent/Additional Judges in the Madhya Pradesh High Court in the sanctioned strength of 30 Judges. The Chief Minister of Madhya Pradesh has been requested to send recommendations in consultation with the Chief Justice of Madhya Pradesh High Court and the Government for filling up the vacancies expeditiously. It is however, not possible to indicate any definite date by which these vacancies are likely to be filled.

Establishment of a Bench of High Court at Bhopal (M.P.)

382. SHRI RAGHAVJI: Will the Minister of LAW AND JUSTICE be pleased to state: